and more facilities were made available to a number of students who were left out and who were not admitted to educational institutions.

श्री देवकीनन्दन नारायण: क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि क्या उनकी जानकारी में यह बात ग्राई है कि कुछ कालेजज में पैसा लेने के बाद मदद के तौर पर या बिलडिंग फन्ड के तौर पर, एड्मिशन दिये गये है ?

डा॰ कालू लाल श्रीमाली: नहीं किसी भी कालेज में एसा नहीं होता।

COMPULSORY PRIMARY EDUCATION

*18. Shri J. H. JOSHI: Will the Minister of Education be pleased to state how many States have so far enacted laws for introducing compulsory primary education?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMACHANDRAN): A statement is laid on the Table of the House.

STATEMENT

The Delhi Primary Education Act, 1960 was passed as the first modernised law on compulsory primary education and the State Governments were requested to revise their legislat on on compulsory education on similar lines. Accordingly, modernised laws have been passed by Punjab (1960), Andhra Pradesh, Gujarat, Madhya Pradesh and Mysore (1961) and Assam (1962).

Legislation is in the process of being placed before the legislatures in Maharashtra and Rajasthan. In Madras, Kerala and West Bengal, the existing laws do not require any change.

Other States are considering the matter.

Shri J. H. JOSHI: The statement shows that the modernised law on compulsory primary education has

been passed in seven States. May I know in how many of these States the law has come into force and what is the additional cost of implementation?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: In all the States one law has been passed and it is being implemented. We have got nearly 25 per cent of the All-India total, that is, 85 lakhs of the local children's population has been brought under this scheme. I have not got separate information as to how much money has been spent. If the hon Member wants, I can say that children brought under this scheme are nearly 86.2 lakhs or 25 per cent of the total student population.

SHRI J. H. JOSHI: May I know whether the Central Government has taken any responsibility to give any financial help to these States? If so, what amount has been given in 1962-63?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: No financial help was specially given for this scheme in 1962-63 because of the financial position, but there were some specially sponsored schemes for girl's education by voluntary institutions which were sanctioned. This year we are giving them some financial help, especially to those States where primary education has not made headway, to help them in bringing a larger number of children to schools.

MR. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

Intimidation of voters in the Amroka Parliamentary bye-elections

*1. SHRI BHUPESH GUPTA: Wike the Minister of Law be pleased to state: